

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001
Tele No.: 011-23353503/23753918, Fax: 011-23753923

No. L-1/253/2019/CERC

Date: 27th February, 2020

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020.

In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has made the draft Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020. The Draft Regulations along with Explanatory Memorandum are posted on the Commission's website, www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections from the stakeholders and interested persons on the above draft regulations. The comments/suggestions/objections may be sent (2 hard copies) to the Secretary, Central Electricity Regulatory Commission, 3rd& 4thFloor, Chanderlok Building, 36, Janpath, New Delhi -110 001 on or before **16th March, 2020**. The comments/suggestions/objections shall also be uploaded through SAUDAMINI Portal by clicking e- Regulation link on the e-filing Home Page. For any query on uploading on SAUDAMINI Portal, e-Court Helpdesk at 011-23353503 Extension 260 or 7042604928 may be contacted.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-
(Sanoj Kumar Jha)
Secretary